

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
IA No. 400/JPR/2022
IA No. 517/JPR/2022
CP No. (IB)- 1204/ND/2018
TA No. 159/2019
Under Section 9 of IBC, 2016

In the matter of:

Sh. Rajkumar Tulsain

...Operational Creditor/Applicant

Versus

M/s Prayag Polytech Pvt. Ltd. & Ors.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Akshita Koolwal, PCS

For the Respondent : Ayandeb Mitra, Adv.

ORDER

Heard Ms. Akshita Koolwal, PCS appearing on behalf of the Petitioner/Operational Creditor. Mr. Ayandeb Mitra, Adv. appears for the Respondent/Corporate Debtor.

IA No. 517/JPR/2022:

This is an application under Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 has been filed for seeking withdrawal of the Petition filed under Section 9 of the Insolvency and Bankruptcy

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Code, 2016. Learned counsel for the Respondent has objection in withdrawing this petition at this stage.

This matter was earlier heard and order was reserved; meanwhile this application has been moved by the Petitioner, looking into facts and circumstances of the case application is allowed. CP No. (IB)- 1204/ND/2018 filed under Section 9 of IBC 2016 dismissed as withdrawn and all pending IAs stand disposed of.

Sd/-
(Prasanta Kumar Mohanty)
Technical Member

Sd/-
(Deep Chandra Joshi)
Judicial Member

October 19, 2022